

ments to the Coal Mines (Conservation and Safety) Rules, 1954:—

- (i) G.S.R. 1275 dated the 29th October, 1960.
- (ii) G.S.R. 1330 dated the 12th November, 1960. [Placed in Library, See No. LT-2457/60].

**NOTIFICATIONS ISSUED UNDER COMMISSIONS OF INQUIRY ACT**

**The Minister of Law (Shri A. K. Sen):** I beg to lay on the Table a copy each of the following Notifications issued under Section 3 of the Commissions of Inquiry Act, 1952:—

- (i) G.S.R. 512 dated the 7th May, 1960.
- (ii) G.S.R. 1061 dated the 17th September, 1960. [Placed in Library, See No. LT-2458/60].

**MINERALS CONSERVATION AND DEVELOPMENT (AMENDMENT) RULES**

**The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha):** On behalf of Shri Keshava Deva Malviya I beg to lay on the Table a copy of the Minerals Conservation and Development (Amendment) Rules, 1960 published in Notification No. G.S.R. 1329 dated the 12th November, 1960, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2459/60].

**ALL-INDIA SERVICES (CONDITIONS OF SERVICE-RESIDUARY MATTERS) RULES**

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to re-lay on the Table a copy of the All India Services (Conditions of Service-Residuary Matters) Rules, 1960, published in Notification No. G.S.R. 925 dated the 13th August, 1960, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-2323/60].

1364(Ai) LS—5.

**NOTIFICATIONS ISSUED UNDER CENTRAL EXCISES AND SALT ACT, SEA CUSTOMS ACT AND MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT**

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** I beg to lay on the Table:—

(1) A copy of each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 1234 dated the 22nd October, 1960.
- (ii) G.S.R. 1258 dated the 29th October, 1960.
- (iii) G.S.R. 1259 dated the 29th October, 1960.
- (iv) G.S.R. 1260 dated the 29th October, 1960.
- (v) G.S.R. 1261 dated the 29th October, 1960.
- (vi) G.S.R. 1262 dated the 29th October, 1960.
- (vii) G.S.R. 1289 dated the 5th November, 1960.
- (viii) G.S.R. 1290 dated the 5th November, 1960.
- (ix) G.S.R. 1322 dated the 12th November, 1960.
- (x) G.S.R. 1323 dated the 12th November, 1960. [Placed in Library, See No. LT-2460/60].

(2) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

- (i) G.S.R. 1263 dated the 29th October, 1960.
- (ii) G.S.R. 1264 dated the 29th October, 1960.